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and the owner and the bipartite agreement was endorsed and incorporated by the Wage Board. Similarly, will the Government, even at this late stage, utilise its good offices to find a solution of the present problem by giving them an *ad hoc* increase immediately?

SHRI SHAH NAWAZ KHAN: Sir, we have no intention of giving immediate *ad hoc* increase. But the report of the Wage Board is before the Government. The dissenting note of the workers is also there. We will examine it and take whatever action is appropriate.

SHRI P. K. KUMARAN: The hon¹-ble Minister stated that they received the report on the 12th of this month and that there is a dissenting note from the representatives of labour. This means that there is no agreement. Therefore, in view of the fact that there is no agreement between the viewpoints of the workers and the management, will the Minister now take active steps and see that a tripartite conference or something takes place and an immediate solution sought?

SHRI SHAH NAWAZ KHAN: We have already taken active steps. We have sent a copy of the report to the Government of Kerala. We have invited their remarks. As soon as we receive their comments, we shall, if necessary, invite representatives of workers and employers and have further discussions with them.

SHRI ARJUN ARORA: May I know, Sir, if the Government has considered the advisability of making the recommendations of the Wage Board applicable with retrospective effect, from the date on which the recommendations were submitted? The Government have done that in the past in the case of the Wage Board for the cotton textile industry.

SHRI SHAH NAWAZ KHAN: Sir, I am grateful to the hon'ble Member for the suggestion he has made. This decision can only be taken after we have examined the report.

ENQUIRY RE. CALLING ATTENTION NOTICE

श्री बी० एन० मंडल (बिहार): सभा-पित जी, मैंने जो कार्लिग अटेंशन नोटिस दिया है उसके बारे में मिनिस्टर साहब से पूछा जाय और अगर वे तैयार हों तो स्टेटमेंट दे दें।

श्री सभापति : नहीं, नहीं, मैंने आप से अर्ज किया था कि आप इस मामले को इस वक्त मत उठायें।

PAPERS LAID ON THE TABLE

NOTE GIVEN BY THE MINISTRY OF EX-TERNAL AFFAIRS, NEW DELHI,, TO THE EMBASSY OF CHINA IN INDIA

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): Sir, I beg to lay on the Table a copy of the Note given by the Ministry of External Affairs, New Delhi, to the Embassy of China in India, on the **11th** August, 1966. [Placed in Library. See No. LT-6772/66.]

NOTIFICATIONS UNDER THE PRESS COUNCIL ACT, 1965

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI RAJ BAHADUR): Sir, I beg to lay on the Table, under sub-section (3) of section 22 of the Press Council Act, 1965, a copy each of the following Notifications of the Ministry of Information and Broadcasting.

- (i) Notification G.S.R. No. 1064, da'ed the 2nd July, 1966, publishing the Press Council Rules, 1966
- (ii) Notification G.S.R. No. 1128, dated the 16th July, 1966, publishing the Press Council (Amendment) Rules, 1966.